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SLP(C)No. 21269 OF 2001

ITEM No.24

Court No. 3

SECTION IVB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.21269/2001

(From the judgement and order dated 23/04/2001 in CWP 11059/99
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

STATE OF PUNJAB & ORS.

Petitioner (s)

VERSUS

SURINDER KAUR & ANR.

Respondent (s)

(With prayer for interim relief)

Date : 14/12/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.B. PATTANAIAK
HON'BLE MR. JUSTICE R.C. LAHOTI

For Petitioner (s) Mr. K.Venugopal,Adv.for
Mr. Rajeev Sharma,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....J.

.SP2

Put up after the Christmas Holidays. Mr.
K.Venugopal,Adv. would tell us whether the earlier judgment
in Kamalbir Kaur Vs. State of Punjab & Ors. has, at all,
been assailed.

.SP1

(Y.P.Dhamija) (Suneet Bala Sharma)@@
AA
Court Master Court Master@@

AAAAA